

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1639/97

DATE OF ORDER : 10-12-1997.

Between :-

- 1. Mohd. Ibrahim Shareef
- 2. Mohd. Imam

... Applicants

And

- 1. The Asst. Personnel Officer,  
Nuclear Fuel Complex,  
Dept. of Atomic Energy,  
EDIL P.O., Hyderabad
- 2. The District Employment Officer,  
Ranga Reddy District, Employment Exchange,  
Srinagar Colony, Punjagutta, Hyderabad.

... Respondents

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Counsel for the Applicants : Shri R. Briz Mohan Singh

Counsel for the Respondents : Shri N.R. Devaraj for R-1  
Shri P. Naveen Rao for R-2

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THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S. Jai Parameshwar, Member (J) ).

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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).


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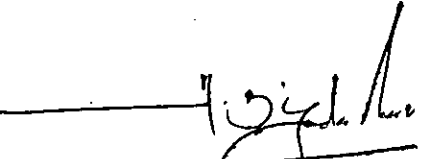
Heard Sri Birz Mohan Singh, Counsel for the applicants, Sri N.R.Devaraj, standing counsel for Respondent No.1 and Sri Phaniraj for Sri P.Naveen Rao, counsel for Respondent No.2.


2. The applicants are unemploye<sup>d</sup>s and claim to have undergone training in Apprenticeship in the Discipline of Fitter Trade under the Respondent No.1 organisation. They are the aspirants for the post of Jr.Operator Trainee (Fitter) under the Respondent No.1. It is submitted that the respondent No.1 organisation has requested the respondent No.2 to sponsor eligible candidate for filling up the post of Jr.Operator Trainee (Fitter). The applicants' name were however not sponsored. Relying <sup>upon the</sup> Hon'ble Supreme Court decision <sup>the case of</sup> in, "Excise Superintendent, Malkapatnam Vs. K.B.N.Vishweshwara Rao & others reported in 1996(6) SCALE 676", following direction is issued :-

Respondent No.1 should consider the candidatures of the applicants eventhough their names have not been sponsored by the Respondent No.2, incase, they submit an applications clear 7 days earlier to the date of selection either written or viva-vocie or both along with the candidates sponsored by the Employment Exchange <sup>and</sup> provided they fulfills all the conditions laid down for appointment to that post. The applicants have to be appointed if they are otherwise eligibl<sup>e</sup> and succeed in the interview whenever it is held.

3. O.A. <sup>is</sup> <sub>o</sub> rdered accordingly and disposed of at the admission stage itself. No costs.

  
(B. S. JAI PARAMESHWAR)  
Member (J)  
10.12.97

  
(H. RAJENDRA PRASAD)  
Member (A)

  
D.R.

Dated: 10th December, 1997.  
Dictated in Open Court.

DA.1639/97

Copy to :-

- 1. The Asst. Personnel Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, EDIL P.O., Hyderabad.
- 2. The District Employment Officer, Ranga Reddy, District, Employment Exchange, Srinagar Colony, Punjagutta, Hyderabad.
- 3. One copy to Mr. R. Briz Mohan Singh, Advocate, CAT., Hyd.
- 4. One copy to Mr. N.R. Devaraj, for R-1, Sr. CGSC., CAT., Hyd.
- 5. One copy to Mr. P. Naveen Rao for R-2, Advocate, CAT., Hyd.
- 6. One copy to BSJP M(3), CAT., Hyd.
- 7. One copy to G.R.(A), CAT., Hyd.
- 8. One duplicate.

srr

16/12/97 CC today

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

H. RAJENDRA PRASAD  
THE HON'BLE SHRI ~~R. RANGARAJAN~~ M(A) M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M (J)

Dated: 10/12/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

O.A.NO. 1639/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
विवरण/DESPATCH  
15 DEC 1997  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH